

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-1015/95

New Delhi this the 17th Day of October, 1995.

Hon'ble Sh. B.K. Singh, Member(A)

Sh. Jagdish Chander,  
S/o late Sh. Sher Singh,  
R/o Vill. & P.O. Farukh Nagar,  
Ward No. 2,  
Distt. Gurgaon(Haryana).

Applicant

(through Sh. O.P. Sood - none present)

versus

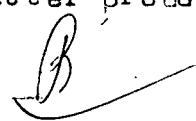
1. Union of India,  
through Secretary,  
Ministry of Defence,  
New Delhi.
2. Director General E.M.E.,  
Army Hqrs. DIIQ,  
P.O. New Delhi-11.
3. Commandant,  
505, Army Base Workshop,  
Delhi Cantt.-10.

Respondents

(through Sh. M.K. Gupta, advocate)

OR DER (ORAL)  
delivered by Hon'ble Sh. B.K. Singh, Member(A)

The learned counsel for the respondents  
has placed a copy of the order dated 27.09.95 which  
indicates that the applicant has already been  
appointed as a Mazdoor in temporary capacity with  
effect from 27.09.1995 in ..the  
pay scale of Rs.750-12-870-EB-14-940 and he has been  
kept on probation for a period of two years, as per  
terms and conditions offered and accepted by the  
applicant. The letter produced by the learned



counsel for the respondents is taken on record.

Since the relief prayed for <sup>by</sup> the applicant has already been granted by the respondents, the OA has become infructuous and is dismissed as such.

No costs.

  
(B.K. Singh)  
Member (A)

/v.v/